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IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

IN THE MATTER OF:

Bank of India

Vs.

Tirupati Infraprojects Pvt. Ltd.

(IB)-104(PB)/2017

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 06.02.2018

VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :- Mr. Sameer Rastogi, Advocate
Mr. Sumant Batra, Advocate /R.P.

For the RESPONDENT :-

ORDER

CA No. 74(PB)/2018 & CA No. 75(PB)/2018

Application in CA No.74/PB/2018 and in CA No.75/PB/2018 have been moved. Resolution Professional (RP) is present in person and represents that copies of the application in CP-74/PB/2018 has not been received.

In relation to CA-75/PB/2018, Ld. Counsel for the RP seeks some time to file reply to the same.

In relation to CA-74/PB/2018, let the copy of this application be served and reply to the same be filed by Friday, the 9th Feb, 2018 in addition to reply in CA-75/PB/2018 with a copy in advance of the replies to be made available to the respective Counsel for the Applicant.

Post the matter for enquiry on 12.2.2018.

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sdl-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit